

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 321
165/213/ND/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

.... Petitioner/Applicant

Vs.

M/s. Arjun Sharma & Ors.

.... Respondent

Order under Section 213

Order delivered on 15.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Shubham Madaan, Adv.

For the Respondent : Mr. Himanshu Harbola, Mr. Rohit Rajiwal, Adv.

ORDER

Mr. Shubham Madan, Ld. Counsel appearing for the Petitioner has stated that he has been newly engaged and filed Vakalatnama.

Ld. Counsel appears for the Respondent. It seems that the order dated 28.08.2023 wherein the parties were directed to upload the pleadings has not been complied with.

One week time is granted to enable the parties to upload the pleadings on the DMS Portal.

List the matter **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)